

ITEM NO.30

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23581/2017

(Arising Out Of Impugned Final Judgment And Order Dated 17-05-2016
In Wc No. 14/1988 Passed By The High Court Of Judicature at
Allahabad)

ALLAHABAD DEVELOPMENT AUTHORITY

PETITIONER(S)

VERSUS

DAULAT DIN SHAH SORABJI LAHEWALA
(DEAD) THROUGH LRS. & ORS.

RESPONDENT(S)

(IA No. 73356/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 73360/2017 - EXEMPTION FROM FILING O.T.

IA No. 28396/2023 - SUBSTITUTED SERVICE)

Date : 10-04-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Vibhav Mishra, Adv.
Ms. Megha Gaur, Adv.
Mr. Ekansh Bansal, Adv.
Mr. Parmanand Gaur, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the
petitioner seeking adjournment, list the matter on 01.05.2023.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR